

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 154/MP/2026

Subject : Petition under Section 79(1)(c), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for seeking extension in the date of effectiveness of 100 MW Connectivity at Koppal-II from 31.12.2025 to 31.12.2026

Petitioner : Ayana Renewable Power Private Limited (ARPPL)

Respondent : Central Transmission Utility of India Limited

Date of Hearing : **6.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Samarth Kashyap, Advocate, ARPPL
Shri Anubhav Mishra, Advocate, ARPPL
Shri Atulya Singh, Advocate, ARPPL
Shri Rahul Shaji, Advocate, ARPPL
Shri Shubham Arya, Advocate, CTUIL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed *inter alia* seeking issuance of directions to CTUIL to extend the date of effectiveness of connectivity of 100 MW wind power capacity at Koppal-II PS from 31.12.2025 till 31.12.2027, consequent extension in the date for achieving the financial closure; and not to take any coercive actions against the Petitioner. The learned counsel further submitted that during the pendency of the present Petition, a Letter of Award (LOA) has been issued in the name of the Petitioner and its subsidiaries with respect to four connectivity grants pertaining to the Petitioner herein. The learned counsel also submitted that the Petitioner has also filed Petition No. 109/MP/2026 (Ayana Renewable Power Private Limited (ARPPL) and Another vs. CTUIL) before the Commission seeking directions to CTUIL for allowing conversion of Connectivity granted under Land BG route to LOA route, and subsequently the Hon'ble Delhi High Court has granted an order of status quo in respect of the connectivity points available to the Petitioner at four different locations.

2. The learned counsel for the Respondent, CTUIL, submitted that the Petitioner has applied for conversion of connectivity from the Land-BG route to the LOA route, which is presently pending consideration before CTUIL, and if allowed, the grievance raised in the Petition would not survive. Accordingly, the learned counsel requested that the matter be adjourned for two weeks.



3. In response, the learned counsel for the Petitioner, while not opposing the request made by the learned counsel for CTUIL, sought liberty to file an affidavit placing on record the subsequent developments in the matter, including the applications submitted to CTUIL.
4. After hearing the learned counsel for the Parties, the Commission directed as under:
- (a) Issue notice to the Respondent;
 - (b) The Respondent to file their replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.
 - (c) The Petitioner to file its affidavit, as above, within two weeks.
5. The Petitioner is directed to furnish the following information, on an affidavit, within two weeks:
- (a) Steps taken towards the implementation of the project by the Petitioner from the date of issuance of in-principle grant of connectivity to the date of issuance of final grant of connectivity.
 - (b) Current status of the implementation of the 100MW Wind power project, Dedicated transmission line and Generator pooling station.
 - (c) Status of land required versus land acquired by the Petitioner for the 100MW Wind Power project.
 - (d) Details of the cost incurred till date towards the implementation of the project.
6. CTUIL is directed to provide the following information, on an affidavit, within two weeks:
- (a) Connectivity application applied by the Petitioner on 17.01.2024, whereas the in-principle grant of connectivity issued on 11.09.2024. Clarify the reason for delay in issuance of the in-principle grant of connectivity and final grant of connectivity.
 - (b) Status of the connectivity granted to the Petition.
 - (c) Likely date of commissioning of the transmission system identified for the grant of connectivity to the Petitioner.
7. The matter will be listed for the hearing on **11.6.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

